

**THE HIGH COURT OF MADHYA PRADESH,**  
**BENCH AT GWALIOR**  
**WP-15406-2020**  
***(Dr. Satya Prakash Sharma Vs. State of M.P. & Anr.)***

**Gwalior, Dated : 16/10/2020**

Shri D.P. Singh, learned counsel for the petitioner.

Shri Ankur Modi, learned Additional Advocate General for the respondents/State.

In pursuance of the directions issued by the Apex Court and guidelines issued by the High Court of Madhya Pradesh in the wake of COVID-19 outbreak, the matter was taken up through video conferencing while adhering to the norms of social distancing prescribed by the Government.

Heard on the question of admission.

The grievance of the petitioner is that in view of 6<sup>th</sup> Pay Commission, respondents have revised the pay as per Pay Revision Rules and the petitioner is entitled for arrears. Learned counsel for the petitioner submits that Government has issued circular dated 20/12/2009 laying down the criteria for payment of pay revision in installments. The petitioner has been paid only one installment instead of all the installments as per aforesaid circular. First installment which was due to be paid in the year 2010 has been paid recently on 20/09/2020 for an amount of Rs.3,71,000/-without any interest and rest of the installments have been withheld without assigning any reason. Learned counsel for the petitioner further submits that the petitioner is also entitled for interest on delayed payment. In view of the above, respondents be directed to pay all the installments as per circular dated 20/12/2009 with further direction to pay interest at the rate of 18% per annum.

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On the other hand, learned Additional Advocate General for respondents/State submitted that petitioner has already filed a representation which is yet to be decided, therefore, direction may be issued to the respondents to decide the representation in accordance with law.

Taking into consideration the fact that petitioner is entitled for revision of pay and arrears as per schedule fixed by the State Government, the petitioner is directed to file a fresh detailed representation alongwith necessary circulars/documents within a period of 15 days from today. If such representation is filed within the aforesaid period, respondent No.1 shall decide the same in accordance with law and pass a reasoned and speaking order as expeditiously as possible preferably within a period of eight weeks thereafter. If it is found that the petitioner is entitled for the relief as claimed along with interest, the same shall be disbursed within a period of two weeks thereafter.

It is made clear that this Court has not expressed any opinion on merits of case.

With the aforesaid, this present petition stands **disposed of** .

E-copy/certified copy/as per rules/directions.

**(S.A. Dharmadhikari)**  
**Judge**

**rahul**